SUPREME COURT OF INDIA

Re: Appointment of Chief Justice in Manipur High Court.

Office of the Chief Justice of the Manipur High Court has fallen vacant recently, on retirement of Mrs. Justice Abhilasha Kumari, Chief Justice of that High Court and consequently the working Judge-strength stands reduced to only two against the total Judge-strength of 5. Therefore, appointment to that office is required to be made.

Mr. Justice Ramalingam Sudhakar is the senior-most Judge from Madras High Court and is functioning at present, on transfer, in Jammu & Kashmir High Court. Having regard to all relevant factors, the Collegium finds Mr. Justice Ramalingam Sudhakar suitable in all respects for being appointed as Chief Justice of the Manipur High Court. The Collegium resolves to recommend accordingly.

While making the above recommendation, the Collegium has also taken into consideration the fact that for quite some time there has been no Chief Justice from Madras High Court which is one of the largest High Courts.

UPA

(Dipak Misra), C.J.I.

(J. Chelameswar), J.

(Ranjan Gogoi), J.

New Delhi, April 19, 2018.